

Bhiwani man throws acid on daughter, held

DEEPENDER DESWAL

TREBUNE NEWS SERVICE

HISAR, AUGUST 7

A man attacked his 17-year-old daughter with acid, causing serious burns on her face and other body parts at a village in Bhiwani district on August 3. The police registered the case on August 7 after recording the statement of the victim who was admitted in the PGIMS at Rohtak and arrested the accused father.

The incident occurred during the daytime at the residence of the victim when the accused father was reportedly drunk. Shockingly, the father played music at a high volume at the time of the incident and later pushed the girl inside a water tank and closed the lid of the tank to suppress her screams.

Sources said that some neighbours took the girl, who is a school student, to the hospital in Bhiwani and later she was shifted to the PGIMS at Rothak in serious condition. The girl's mother had died some time ago and she also has a younger brother aged 15.

The police said that the father reportedly attacked the girl as he got infuriated over her asking for money.

Bhiwani SP Manbir Singh said that there was no delay on part of the police in registering the FIR as the police immediately registered the case on recording the statement of the victim. The police have also arrested the accused, he said.

However, social activist and former member of the Haryana State Commission for Protection of Child Rights (HCPCR) Sushil Verma has sent an application to the National Human Rights Commission (NHRC) regarding the incident seeking intervention of the commission and sought the victim's protection, medical care and rehabilitation.

In the complaint to the NHRC, Verma termed it a "horrific incident of domestic violence, acid attack and attempted murder", in which a girl was mercilessly attacked with acid by her own father inside their house "Shockingly, this is not the first such violent incident involving the accused," he alleged in a complaint, seeking an inquiry into the death of his wife as well.

The police said the accused was an alcoholic.



Mallanna's remarks on Kavitha: NHRC seeks report

The Hindu Bureau

HYDERABAD

The National Human Rights Commission (NHRC) has directed Director General of Police (DGP) Jitender to submit an Action Taken Report (ATR) within four weeks in response to a complaint against MLC Chinthapandu Naveen, popularly known as Teenmar Mallanna, for allegedly making sexually derogatory remarks against MLC K. Kavitha.

The complaint lodged by advocate Karupothula Revanth of Mahabubabad and received by the Commission on July 14, and it was formally placed before the NHRC on Thursday. The complaint pertains to a public meeting held on July 14, where Mr. Mallanna was accused of using a misogynistic and abusive expression in Telugu, which the complainant described as amounting to verbal sexual harassment and public humiliation.

Citing indignity to women, the complainant requested immediate intervention by the NHRC. Taking cognisance, the Commission directed that a copy of the complaint be sent to the DGP for necessary action. The ATR should be submitted in English in four weeks of communication, NHRC said.



केसरगढ़ में अवैध उत्खनन मामले का मानवाधिकार आयोग ने लिया संज्ञान

उत्खनन के दौरान घटित घटना के एकट 1993 की धारा 12 के तहत मामले का राष्ट्रीय मानवाधिकार मामले का संज्ञान लिया है। सुग्रीम कोर्ट आयोग ने संज्ञान लिया है। आयोग ने के एडवोकेट एंकज कुमार ने हादसे मामले में डीसी, एसएसपी, बीसीसीएल के सीएमडी एवं चीफ का ध्यान आकृष्ट कराया था। लेबर कमिश्नर को नोटिस भेजकर चार सप्ताह के भीतर एक्शन टेकन रिपोर्ट की मीत होने की बात कही जा रही है।

कररास | 22 जुलाई को बाधमारा के उपलब्ध कराने का निर्देश दिया है। केसरगढ़ के जमुनिया के समीप अवैध आयोग ने प्रोटेक्शन ऑफ ह्यूमन राइट



Hindu

NHRC seeks report on Teenmar Mallanna's remarks against Kavitha

https://www.thehindu.com/news/national/telangana/nhrc-seeks-report-on-teenmar-mallannas-remarks-against-kavitha/article69905219.ece

The National Human Rights Commission (NHRC) has directed Director General of Police (DGP) Jitender to submit an Action Taken Report (ATR) within four weeks in response to a complaint against MLC Chinthapandu Naveen, popularly known as Teenmar Mallanna, for allegedly making sexually derogatory remarks against MLC K. Kavitha.

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New Indian Express

NHRC raps Hyderabad police over Sandhya theatre stampede; seeks Rs 5 lakh relief for victim's kin

https://www.newindianexpress.com/states/telangana/2025/Aug/07/nhrc-raps-hyderabad-police-over-sandhya-theatre-stampede-seeks-rs-5-lakh-relief-for-victims-kin

The theatre management was reportedly informed in writing and advised to convey the same to the actor.

HYDERABAD: The National Human Rights Commission (NHRC) has found that the police were negligent in maintaining public order during a stampede at Sandhya Theatre on December 4, 2024, in which a woman named Revathi died during a screening of Pushpa 2: The Rule.

On Wednesday, the NHRC issued a show cause notice to the Chief Secretary, asking why it should not recommend a compensation of Rs 5 lakh to Revathi's family.

The commission took up the matter following a complaint filed by advocate Rama Rao Immaneni. Since then, the Hyderabad police have submitted two reports to the NHRC. In its initial report, dated March 20, the Additional Commissioner of Police (Law & Order), stated that permission for actor Allu Arjun's roadshow had been denied.

However, the report did not explain the grounds on which the permission was refused. A second report, submitted on July 14, clarified that permission had been granted for the pre-release screening of Pushpa 2 at Sandhya 70mm, Sandhya 35mm, Sudarshan 35mm and Devi 70mm theatres at RTC X Roads on December 4, 2024.

However, police denied permission for Allu Arjun's visit to Sandhya 70mm, citing concerns over public safety and crowd management. The theatre management was reportedly informed in writing and advised to convey the same to the actor.



The News Minute

Pushpa 2 stampede: NHRC pulls up Hyderabad police, suggests govt compensation

https://www.thenewsminute.com/telangana/pushpa-2-stampede-nhrc-pulls-up-hyderabad-police-suggests-govt-compensation

The NHRC has asked police why Allu Arjun was allowed to visit Sandhya theatre after permission was denied. A show-cause notice has also been issued to the Telangana Chief Secretary regarding compensation for the family of Revathi.

The National Human Rights Commission (NHRC) on Wednesday, August 6, issued a show-cause notice to Telangana Chief Secretary K Ramakrishna Rao asking why it shouldn't recommend a compensation of Rs 5 lakh to the family of Revathi, who died in the stampede during a premiere show of Allu Arjun's Pushpa 2 last year.

The NHRC has also pulled up the police, questioning why they allowed Allu Arjun to visit the theatre and fans to gather around him, after permission was denied. NHRC held that there was "negligence and lapse in maintaining public order" by the police, Indian Express reported.

In an earlier response over NHRC's concerns dated July 19, the Chikkadpally Assistant Commissioner of Police justified not taking action against Allu Arjun before the stampede.

The stampede, which took place on December 4, 2024, was triggered by Allu Arjun's sudden visit to the Sandhya theatre at RTC crossroads for a premiere show of his film Pushpa 2: The Rule. While 35-year-old Revathi died in the stampede, her eight-year-old son, Sri Teja, was hospitalised on respiratory support for five months before being discharged for neurorehabilitation.

ACP L Ramesh had informed the Hyderabad Commissioner of Police that trying to take action against Allu Arjun before the stampede occurred "would have risked escalating the crowd into a mob, potentially leading to damage to public property and further breach of public order."

He said that the police prioritised public safety and acted with due diligence under "challenging circumstances" to control the situation and prevent further harm.

After considering the reports submitted by the police, NHRC held that "there was a negligence and lapse in maintaining the public order in the part of police authorities in providing adequate assistance and ensure the safety when it was clear that there will be a huge crowd gathering," according to The Hindu.

THE NEWS MINUTE, Online, 8.8.2025

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The NHRC is looking into a complaint filed by advocate Rama Rao Immaneni over the death of Revathi following the stampede and alleged lathicharge at Sandhya theatre. Police denied the allegations of lathicharge in a response submitted earlier on March 20, claiming that they had shown "exceptional proactive response" in managing the crowd and rescuing those injured in the stampede.

Following the incident, police had registered a case against Allu Arjun, his security staff, the theatre management and others under sections 105 (culpable homicide), 118(1) (voluntarily causing hurt) read with 3(5) of the Bharatiya Nyaya Sanhita (BNS).



Punjab News Express

NHRC Special Monitor Reviews Welfare Services in Kapurthala

https://www.punjabnewsexpress.com/news/news/nhrc-special-monitor-reviews-welfare-services-in-kapurthala-293875

Ashok Kumar August 07, 2025 05:24 PM

PHAGWARA: Special Monitor of the National Human Rights Commission (NHRC) Bal Krishan Goel visited Kapurthala district today to review various public welfare services, including education, nutrition, and ration distribution.

He began his visit at the Government Primary School and Anganwadi Centre in Kadupur village, where he observed the facilities provided to children. He inspected the quality of education and the mid-day meals served to students, interacting with staff to understand the challenges they face.

Goel reached Wadala Bet village to examine the Public Distribution System (PDS). He spoke directly with beneficiaries to hear about their experiences and problems in receiving ration supplies. He instructed the officials to ensure that every eligible person must receive their full entitlement under the PDS without any delays or irregularities.

Later in the day, he visited the Sukhjit Ashram in Kapurthala city, a shelter home for children. There, he reviewed the care being provided to the children and emphasized the importance of paying special attention to their education, health, and overall well-being.

Before starting the field visits, Shri Goel was formally welcomed by Additional Deputy Commissioner (General) Navneet Kaur Bal, who gave him an overview of the district's ongoing welfare initiatives. Several senior officials, including SDM Major Dr. Irwin Kaur, DSP Deepakarn Singh, District Program Officer Rajeev Dhanda, District Education Officer (Elementary) Mamta Bajaj, and Deputy DEO (Secondary) Rajesh were also present during the visit.



Janta se Rishta

NHRC ने डीजीपी को एमएलसी टीनमार मल्लन्ना के खिलाफ कार्रवाई करने का आदेश दिया

https://jantaserishta.com/local/telangana/nhrc-orders-dgp-to-take-action-against-mlc-teenmar-mallanna-4198103

Hyderabad हैदराबाद:राष्ट्रीय मानवाधिकार आयोग ने राज्य के डीजीपी को स्नातक एमएलसी टीनमार मल्लन्ना के खिलाफ कार्रवाई करने के आदेश जारी किए हैं। हैदराबाद के वकील करुपोथुला रेवंत ने राष्ट्रीय मानवाधिकार आयोग में उस घटना को लेकर शिकायत दर्ज कराई थी जिसमें एमएलसी टीनमार मल्लन्ना ने पिछले महीने एक जनसभा में जागृति नेता और एमएलसी कलवकुंतला कविता के बारे में अनुचित टिप्पणी की थी।

रेवंत की शिकायत की जाँच कर रहे आयोग ने डीजीपी को टीनमार मल्लन्ना के खिलाफ कार्रवाई करने के आदेश जारी किए हैं, जिन्होंने अनजाने में एक महिला एमएलसी के बारे में आपत्तिजनक टिप्पणी की थी। राष्ट्रीय मानवाधिकार आयोग ने डीजीपी और राज्य सरकार को चार हफ्तों के भीतर रिपोर्ट देने के आदेश दिए हैं।



Prabha Sakshi

सिनेमाघर भगदड़: एनएचआरसी ने तेलंगाना के मुख्य सिचव को कारण बताओ नोटिस जारी किया

https://www.prabhasakshi.com/national/cinema-stampede-nhrc-issues-show-cause-notice-to-telangana-chief-secretary

रिपोर्ट में कहा गया है कि इस अवसर पर ड्यूटी पर तैनात अधिकारियों ने अप्रत्याशित भीड़ को प्रबंधित व नियंत्रित करने के लिए असाधारण कोशिश की और महिला के बेटे की जान बचाकर उसे अस्पताल पहुंचाया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को तेलंगाना सरकार के मुख्य सचिव को कारण बताओ नोटिस जारी करके पूछा कि पिछले साल अभिनेता अल्लू अर्जुन की फिल्म पुष्पा-2 की स्क्रीनिंग के दौरान मची भगदड़ में जान गंवाने वाली महिला के परिजन को पांच लाख रुपये का मुआवजा देने की सिफारिश क्यों नहीं की जानी चाहिए।

वकील रामा राव इम्माननी की शिकायत पर यह नोटिस जारी किया गया है। शिकायत में आरोप लगाया गया है कि थिएटर में अल्लू अर्जुन के प्रवेश करने पर पुलिस के लाठीचार्ज और आवश्यक व्यवस्थाओं की कमी के कारण रेवती नामक महिला की मौत हो गई और उसका बच्चा घायल हो गया।

आयोग के निर्देश के बाद, शहर की पुलिस ने तीन मार्च, 2025 को एक कार्रवाई रिपोर्ट प्रस्तुत की थी। रिपोर्ट में कहा गया है कि जांच के दौरान पता चला कि कार्यक्रम की अनुमति खारिज कर दी गई थी और अल्लू अर्जुन के पास रोड शो की अनुमति नहीं थी तथा लाठीचार्ज के आरोप झूठे थे।

रिपोर्ट के अनुसार सिनेमाघर में सीमित पार्किंग और प्रवेश व निकास बिंदु समेत अपर्याप्त बुनियादी ढांचे के कारण भीड़ जमा हो गई और इसके परिणामस्वरूप दुर्घटना हुई।

रिपोर्ट में कहा गया है कि इस अवसर पर ड्यूटी पर तैनात अधिकारियों ने अप्रत्याशित भीड़ को प्रबंधित व नियंत्रित करने के लिए असाधारण कोशिश की और महिला के बेटे की जान बचाकर उसे अस्पताल पहुंचाया।

हालांकि, आयोग ने कहा कि वह यह समझने में विफल रहा है कि पुलिस ने भीड़, आरोपी अभिनेता, सिनेमाघर प्रबंधन को उस स्थान पर कार्यक्रम के लिए इकट्ठा होने ही क्यों दिया जबकि उसकी अनुमित नहीं थी।

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आयोग ने मुख्य सचिव को कारण बताओ नोटिस जारी करके पूछा है कि मृतक महिला के परिजन को मुआवजा देने की सिफारिश क्यों नहीं की जानी चाहिए। साथ ही, आयोग ने शहर की पुलिस को मामले की निष्पक्ष जांच सुनिश्चित करने का निर्देश भी दिया।